

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BEHCN,
A L L A H A B A D

Dated : Allahabad this the3.1 day of July. 1996;

CORAM : Hon'ble Mr. T. L. Verma, Member-J
Hon'ble Mr. S. Dayal, Member-A

REVIEW APPLICATION NO. 91 of 1995
IN
O. A. NO. 821 of 1994.

J.R. Kamalbansi.....applicant.

Vs.

Union of India and others....respondents.

O R D E R —

(By Hon'ble Mr. T. L. Verma, Member-J)

This application has been filed for review of order dated 28.7.1995 passed in O. A. No. 821 of 1994.

2. The aforesaid O.A. was filed for quashing the suspension order dated 12.9.1989. The O.A. was dismissed on the ground that there was no material on the record to show that the action of the respondents in suspending the applicant was arbitrary for ulterior purpose.

3. It is well settled that power of review may be exercised :-

(i) On the discovery of new and important matter or evidence which, after the exercise of due diligence was not within the knowledge of the person seeking the review ~~or~~ or could not be produced by him at the time when the order was made.

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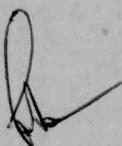
(3)

ii. Where some mistake or error apparent on the face of the record is found and,

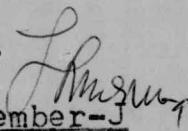
iii. Any other analogous ground.

4. We have perused the review application and we find that the grounds taken for review suggest that the decision was erroneous on merit. The review provisions cannot be invoked to correct errors if any, committed in deciding the case on merit. The applicant has precisely done the same. It does not appear from the review application that new and important matter or evidence, which after exercise of the due diligence was not within his knowledge or could not be produced at the time when the case was argued, has been discovered or that, mistake or error apparent on the face of the record has been found justifying interference with the order in exercise of review jurisdiction.

5. In view of the above, we find no merit in this review application and dismiss the same.



Member-A



Member-J

(Pandey)